GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3241 ANSWERED ON:10.08.2015 Tribal Dominated Districts Chavan Shri Harishchandra Deoram

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has prepared any list of tribal dominated districts and Lok Sabha constituencies of the country;

(b) if so, the details thereof, State/UT wise indicating the norms adopted for the same;

(c) whether there is any policy to give employment to local tribal youths in the private sector or any other public service institute established in tribal dominated districts; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) & (b): In order to protect the interests of Scheduled Tribes with regard to land and other social issues, various provisions have been enshrined in the Fifth Schedule and the Sixth Schedule to the Constitution. The State-wise list of districts covered under the Scheduled Areas under the Fifth Schedule to the Constitution of India is at Annexure I.

The criteria being followed for declaration of an area as Scheduled Area are preponderance of tribal population, compactness and reasonable size of the area, a viable administrative entity such as a district, block or taluk and the economic backwardness of the areas as compared to the neighbouring areas.

As informed by the Ministry of Home Affairs, at present, the following Autonomous Councils/Autonomous District Councils are constituted for tribals under the Sixth Schedule to the Constitution of India :- Assam

i) Karbi Anglong Autonomous Council (KAAC)

ii) North Cachar Hills Autonomous Council (NCHAC)

iii) Bodoland Territorial Council (BTC)

Meghalaya

iv) Khasi Autonomous District Council (KADC)

v) Jaintiya Autonomous District Council (JADC)

vi) Garo Autonomous District Council (GADC)

Tripura

vii) Tripura Tribal areas Autonomous District Council (TTAADC)

Mizoram

viii) Lai Autonomous District Council (LADC)

ix) Mara Autonomous District Council (MADC)

x) Chakma Autonomous District Council (CADC)

As informed by the Election Commission of India, the seats in the House of People are reserved for SCs/STs under Article 330 of the Constitution and the number of seats so reserved in the Lower House shall bear, as nearly as may be, the same proportion to the total number of seats allotted to that State/UT in the House of the People as the population of SCs/STs in State/UT. Further, under section 9(1) (d) of the Delimitation act 2002, seats for STs are to be reserved in the constituencies in which the percentage of their population to the total population is largest. Details of State/ UT-wise ST Parliamentary Constituencies for the 16th Lok Sabha are given at Annexure II.

(c) & (d): The State/UT-wise quantum of reservation for SCs, STs and OBCs in case of direct recruitment to Group 'C' and 'D' posts normally attracting candidates from a locality or a region, as revised by the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions, in July 2005, is given at Annexure-III.
